

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *203**

TO BE ANSWERED ON THE 02ND JANUARY, 2018/ PAUSHA 12, 1939 (SAKA)

MODERNISATION OF STATE POLICE FORCES

***203. KUMARI SHOBHA KARANDLAJE:
SHRI PRATHAP SIMHA:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has approved the implementation of the umbrella scheme of Modernisation of State Police Forces for the year 2017-18 to 2019-20 recently, if so, the details thereof and the salient features of the scheme;

(b) whether police stations will be integrated to set up a National database of crime and criminal records and linked with prisons, forensic science laboratories and prosecution offices and if so, the details thereof;

(c) the details of funds allocated to Karnataka for modernisation of State police force during each of the last three years and the current year, item-wise; and

(d) whether internal security plans are in place in each district of the State to mitigate any contingent situation and if so, the details thereof along with the details of action plan and contingency measures formulated for disaster management in the State?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): A statement is laid on the table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. *203 FOR ANSWER ON 02.01.2018 REGARDING “MODERNISATION OF STATE POLICE FORCES”.

(a): Yes Madam. The Government of India has, on 27.09.2017, approved implementation of umbrella scheme of “Modernisation of Police Forces(MPF)” for a three years’ period from 2017-18 to 2019-20 with a total outlay of Rs. 25,061 crore which includes a central budget outlay of Rs. 18,636 crore. Salient features of the umbrella scheme are as below:

- **Special provision has been made under the Scheme for internal security, law and order, women security, availability of modern weapons. mobility of police forces, logistics support etc.**
- **Central budget outlay of Rs. 10,132 crore has been earmarked for internal security related expenditure for Jammu & Kashmir, North Eastern States and Left Wing Extremism(LWE) affected States.**
- **Scheme of Special Central Assistance (SCA) for 35 worst LWE affected districts has been introduced with an outlay of Rs.3,000 crore to address the issue of underdevelopment in these district.**
- **An outlay of Rs.1215 crore has been earmarked for the North Eastern States for police infrastructure upgradation, training institutes, investigation facilities etc.**

- **Implementation of this scheme would bolster the Government's ability to address challenges faced in different theatres such as areas affected by LWE, Jammu and Kashmir and North East region effectively and undertake development interventions which will catalyze in improving the quality of life in these areas and help combat these challenges effectively at the same time.**
- **New initiatives are being introduced to provide assistance to States for upgradation of police infrastructure, forensic science laboratories, institutions and the equipment available with them to plug critical gaps in the criminal justice system. Integration of Police Stations to set up a national data base of crime and criminals' records and integration of police data with other pillars of criminal justice system such as prisons, forensic science laboratories and prosecution offices.**

(b): Ministry of Home Affairs is implementing the Crime and Criminal Tracking Network & Systems (CCTNS) project with the primary objective of interlinking all police stations for the purpose of sharing of crime and criminal data in an electronic eco-system by collecting data from all police stations in State Data Centers and ultimately aggregating all the data in a National Data Center. The scope of the CCTNS project has been further enhanced to integrate the Police data with other pillars of the criminal justice system namely - Courts, Prisons, Prosecution, Forensics and Finger Prints and accordingly a new system - "Integrated Criminal Justice System (ICJS)" is being developed.

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(c) The year-wise allocation of funds in respect of Karnataka made by the Government of India and the item-wise proposals made by the Government of Karnataka from the year 2014-15 to 2017-18 is as below:

S.No.	Particulars	Central Allocation (in Rs. crore)			
		2014-15	2015-16	2016-17	2017-18
1.	Mobility	5.91	7.80	7.62	11.71*
2.	weapons	5.13	4.79	4.79	5.24
3.	Communication Equipment	Nil	0.62	1.98	3.00
4.	Equipment for Intelligence	2.28	2.28		1.17
5.	Equipment for Police Stations and internal security	16.4	14.27	7.97	7.44
6.	Equipment for CID	1.71	1.70	0.58	1.17
7.	Equipment for FSL	3.47	3.47	4.20	9.06
8.	Training Equipment	Nil	Nil	6.64	6.70
9.	Home Guard	0.65	0.65	1.80	1.36
10.	Construction	58.47	Nil	Nil	Nil
	TOTAL	94.03	35.58	35.58	46.85

* alternate item against this amount are being considered.

(d): As per information received from Government of Karnataka, the State Police has an Internal Security Division (ISD) under the Director General of Police which has created Quick Reaction Teams (QRTs) under the 'Garuda' Force. Further, Government of Karnataka has apprised that District wise security audits for strategic assets are prepared by Intelligence Bureau from time to time. Three coastal districts undertake 'Sagar Kavach' exercises twice a year in association with Coast Guard to mitigate any contingent situation.

It is further clarified that the prime responsibility for disaster management rests with the States. The state governments undertake measures for management of disasters and the central government supplements the efforts of the State Government whenever required.

To mitigate such contingent situations, Government of Karnataka has intimated that Karnataka State Disaster Management Authority under the Chief Minister has been constituted. The State Disaster Response Force (SDRF) has been constituted to function as the First Responder till the National Disaster Response Force (NDRF) or the Army is deployed. The State Government of Karnataka has also constituted a Core Committee under the Chairmanship of Chief Minister of Karnataka, State Crisis Management Group (SCMG) under the Chairmanship of the Chief Secretary and District Crisis Management Groups (DCMGs) under the Chairmanship of Deputy Commissioner concerned.